

**ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.07.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.**

**NAME OF THE COMPANY : GOPURAM RESORTS PVT LTD V/S ROC**

**SECTION : 252(3) OF COMPANIES ACT 2013**

**PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)**

**COUNSEL FOR APPLICANT : ABHISHEK MISHRA**

**COUNSEL FOR RESPONDENT : SHIVENDRA BAHADUR, GAURAV MAHAJAN**

The matter was taken through Video Conferencing.

Heard Sh. Abhishek Mishra, PCS for the Appellant, Sh. Shivendra Bahadur, Ld. CGSC for the ROC and Sh. Gaurav Mahajan, Ld. Sr. Standing Counsel for the Income Tax Department.

Record shows that reply of the Income Tax Department is on record but no reply has been filed on behalf of the ROC.

Ld. Counsel for the ROC prays for and is granted 4 weeks further time for filing reply as a last opportunity, thereafter, rejoinder, if any, may be filed within two weeks.

Accordingly, put up in the week commencing 20<sup>th</sup> August, 2021 before the Regular Court/Video Conferencing.

**Dated : 14.07.2021**

  
**JUSTICE RAJESH DAYAL KHARE  
(MEMBER JUDICIAL)**

*Typed by :  
Shubham Kr. Singh  
(PS)*